

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA):** (a) Yes, Sir.

(b) The Association had made various demands like appointment of a Pension Commission, grant of benefit of merger of dearness allowances with pay for retirement benefits to existing pensioners, family pension to families of those who retired before 1st January, 1964, etc.

(c) and (d). Their demands have been carefully considered but it has not been found possible to accept them. However, the Government is granting dearness relief to pensioners in accordance with the recommendations of the Third Pay Commission. So far, ten instalments of relief, amounting to a minimum of Rs. 50 and maximum of Rs. 250 have been sanctioned. In addition the Central Government pensioners, who retired prior to 1st January, 1973 have been allowed *ad hoc* relief ranging from Rs. 15 to Rs. 35 per month.

#### Boosting of Exports

4669. SHRI K. MALLANNA: Will the Minister of COMMERCE be pleased to state the details regarding the steps being taken to boost exports during the current year?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN):** A statement is attached.

#### Statement

The Government has recently taken a number of measures to promote exports during the current year. These include the following:—

(i) Exclusion of production for export for the propose of "licensed capacity" and "dominance".

(ii) Favourable treatment to technology imports for export production which involved lump-sum payment of royalty.

(iii) Free trade zone like-treatment to all 100 per cent export oriented units.

(iv) To allow automatic expansion to an expanded list of industries for the purpose of increasing production for export.

(v) Selective relaxation in restrictions imposed on new industrial undertakings in metropolitan cities to such units which produce for exports.

(vi) Input planning for export production has been rationalised.

In addition, the EXIM BANK, going to be set up shortly, will encourage the financial infra-structure for exports. In order to reduce delays, procedures for disbursement of duty-drawback are also being streamlined.

\*Loans given to Geovanola Binny Limited, Cochin by Canara Bank-L.I.C. and other Financial Institutions

4670. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of FINANCE be pleased to state:

(a) the total amount of loans, overdrafts, cash-credit and term loan accorded to the Geovanola Binny Limited, Cochin by the Canara Bank, Life Insurance Corporation of India and other financial institution individually;

(b) whether the Company has taken out major assets pledged with the above organisations and has declared illegal lock-out since March, 1979;

(c) if so, the facts of (a) and (b) parts above; and

(d) what action has been taken against the management to realise the debts and with what results?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):** (a) M[s.